

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Civil) No.35-38/2002

(From the judgement and order dated 20/09/2001 in WP Nos.18969, 18971, 18972 and 18973 of 1997 of The HIGH COURT OF MADRAS)

C.R. ANAND MOSES & ANR.

Petitioner (s)

VERSUS

N. RAJENDRAN & ORS.

Respondent (s)

(With Appln(s). for c/delay in filing counter affidavit
and bringing on record in the rejoinder certain subsequent facts
etc. and with prayer for interim relief and office report)

Date : 05/12/2003 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.N. VARIAVA
HON'BLE MR. JUSTICE H.K. SEMA

For Petitioner (s)

Mr. A.V. Rangam, Adv.

Mr. Buddy A. Ranganadhan, Adv.

Mr. A. Ranganadhan, adv.

Mr. S. Vadivelu, Adv.

For Respondent (s)

Mr. S.Thananjayan, Adv.

Mr. P.N. Ramalingam, Adv.

UPON hearing counsel the Court made the following

O R D E R

In view of the letter circulated by learned counsel for the respondent-State, adjourned for three weeks.

(K.K. Chawla)
Court Master(Promila Nagpal)
Court Master